

- (vi) **Need to provide financial assistance to Bihar Government for paying compensation to farmers of Bhojpur district (Bihar) whose rabi crops have been damaged due to heavy rains and hailstorm**

SHRI TEJ NARAYAN SINGH (Buxar): Mr. Chairman, Sir, under Rule 377, I would like to raise the following matter: 'The rabi crop in Rajpur Buxar, Itarhi, Navanagar, Damraon, Semati, Brahmpur, Shahpur, Bihiyan, Jagdispur, Peeron, Sandesh, Sahar, Koilbar, Barhara and Arrah areas under Bhojpur district of Bihar has been damaged due to heavy rains and hailstorm in February end. The farmers of Bhojpur district have incurred a heavy loss running into crores of rupees. Each farmer has to spend a sum of Rs. 500 to sow rabi crop. Thus, the standing crop on one lakh acres of land of the farmers of Bhojpur district has been damaged. So I demand from the Central Government that it should provide financial assistance to the Bihar Government, so that it could provide a compensation of Rs. 500/- per acre to the farmers of Bhojpur district.'

- (vii) **Need to include 'Rajbhar' in the list of Schedule Castes**

SHRI RAM KRISHAN YADAV (Azamgarh): Mr. Chairman, Sir, I would like to raise the following matter Under Rule 377. 'Lakhs of people belonging to Rajbhar casts live in Uttar Pradesh and other states. In respect of social, economic and educational background, these people are as backward as the Scheduled Castes, but it is ironical that neither they have been included in the list of Scheduled Castes, nor the facilities provided to the Scheduled Castes under the constitution have been made available to them. I have come to know that the Maharashtra Government has included this caste in the list of Scheduled Castes, I would urge the hon. Minister of Welfare that keeping in view the above facts, Rajbhar caste should be included in the list of Scheduled Castes?'

- (viii) **Need to establish a Bench of Allahabad High Court in Western U.P.**

SHRI HARPAL SINGH PANWAR (Kairana): Mr. Chairman, Sir, Uttar Pradesh is a very big state. The High Court of Uttar Pradesh is situated in Allahabad. The residents of Western Uttar Pradesh, especially those residing in hilly areas, have to travel a distance of more than 600 kilometres to reach the Allahabad High Court. Many a times, mass-agitations have taken place and the lawyers have also gone on strike in support of the demand for setting up of a Bench of Allahabad High Court in Western Uttar Pradesh. With a view to providing inexpensive and speedy justice to the people, it is necessary that a Bench of Allahabad High Court is set up at a suitable place in Western Uttar Pradesh at an early date. Jaswant Singh Commission has already submitted a favourable report in this regard.

So, I would request the Central Government that in deference to the sentiments of the people, action should be taken to set up a Bench of Allahabad High Court in Western Uttar Pradesh without further delay.

12.34 hrs.

RESOLUTION RE. APPROVAL OF FIRST REPORT OF RAILWAY CONVENTION COMMITTEE, 1989.  
RAILWAY BUDGET 1990-91 -GENERAL DISCUSSION  
DEMANDS FOR GRANTS (RAILWAY), 1990-91  
AND  
SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS) 1989-90—  
CONTD.

[English]

MR. CHAIRMAN: The House shall now take up Item Nos. 15, 16, 17 and 18 together.

I want to request all the Members to